

Notes of the Registry

Orders of the Tribunal

notice issued to all the respondents by Regal. A-D. Post

In 8/12/04
S.O.

MS
8/12/04

For orders on memo.

Bench

MS
15/12/04

Copy of order dt. 16/12/04 issued to all the respondents by Post. The same copy of order issued to the Counsel for both sides.

MS
29/12/04

In 29/12/04
S.O.

Order dated : 16.12.04

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. R.C.Rath, Ld. Standing Counsel for the Respondents-Railways and perused the records placed before.

In course of hearing Mr. Rath pointed out that as per the provision of the scheme for grant of A.C.P. to the railway servants, a Screening Committee has been set up by the Standing Committee, which meets twice a year (during the first week of January of the previous Financial Year and during the first week of July of any Financial Year) to process the cases. It is in this connection, Shri Rath submitted that the matter may be forwarded to the Committee for considering the grievances with regard to ACPs, as raised herein.

Having heard the Ld. Counsel of both the sides, we dispose of this O.A. with direction that the application be sent to the Screening Committee to be held in the month of January, 2005 to consider the case of the applicant. A copy of the O.A. may be treated as part of the representation to be put up before the Committee.

With the observation and direction as made above, this O.A. is disposed of at the stage of admission. No costs.

In view of disposal of this O.A. at the admission stage, our earlier order dt. 7.12.04, directing issuance of notice to the Respondents is hereby recalled. Send copies of this order, along with copies of the O.A., to the Respondents.

MEMBER (J)

VICE-CHAIRMAN